

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.77294 of 2018

(Arising out of Order-in-Appeal No.115/KA-I/2018 dated 23.03.2018 passed by
Commissioner of Central Tax, Kolkata Audit-I CGST & CX Commissionerate.)

M/s. Mining Associates Private Limited

(Atwal Nagar, S.B.Gorai Road, Asansol,
District: Burdwan, West Bengal.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bolpur Commissionerate

.....Respondent

(Assistant Commissioner, Central Excise,
Asansol-I Division, Asansol, Burdwan, West Bengal.)

APPEARANCE

Shri N.K.Chowdhury, Advocate for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75084/2020

DATE OF HEARING : 16 January 2020

DATE OF DECISION : 16 January 2020

P.K.CHOUDHARY :

The appellant prays for withdrawal of their Appeal under the
Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the above submission of the appellant, the prayer for
withdrawal of the appeal is allowed. Accordingly, the appeal is
dismissed as withdrawn under the Sabka Vishwas (Legacy Dispute
Resolution) Scheme, 2019 in terms of the provisions of Section 127(6)
of the Finance (No.2) Act, 2019.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**